

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 85/MP/2018**

**Coram:**

**Shri P.K. Pujari, Chairperson**

**Shri A. K. Singhal, Member**

**Shri A. S. Bakshi, Member**

**Dr. M. K. Iyer, Member**

**Date of order: 28<sup>th</sup> of March, 2018**

**In the matter of**

Petition under Section 79(1) (k) of the Electricity Act, 2003 read with Regulation 8(7) of the Central Electricity Regulatory Commission (Grant of connectivity, Long-term Access and Medium-term Open access in inter-State transmission and related matters) Regulations, 2009 as amended till date, seeking permission for extension of the period for injection of infirm power for commissioning & testing including full load testing of second unit (Unit No.1) (300 MW) of (4x300 MW) Binjkote TPP of SKS Power Generation (Chhattisgarh) Limited, from 31.3.2018 to 30.4.2018.

**And**

**In the matter of**

SKS Power Generation (Chattisgarh) Limited  
501B, Elegant Business Park,  
Andheri- Kurla road, J.B. Nagar,  
Andheri (East), Mumbai – 400 059

**...Petitioner**

Vs.

Power System Operation Corporation Limited  
WRLDC, F3, MIDC Area,  
Marol, Andheri (East),  
Mumbai – 400 093

**...Respondent**

**ORDER**

This Petition has been filed by the Petitioner, SKS Power Generation (Chhattisgarh) Limited, under Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of



Connectivity, Long-term Access and Medium-term Open access in inter-State transmission and related matters) Regulations, 2009 as amended till date (hereinafter referred to as “Connectivity Regulations”) with the following prayers:

“(a) Condone the delay, if any, in filing of the instant Petition;

(b) allow injection of infirm power for testing including full load trial operation of by Second Unit (Unit No.1) of the Binjkote TPP up to 30.4.2018 or achievement of COD, whichever is earlier; and

(c) Pass any such other order(s) as this Hon’ble Commission may deem fit and proper under the facts and circumstances of the present case and in the interest of justice.”

2. The Petitioner is setting up a 1200 MW (4X300 MW) Thermal Power Project (hereinafter referred to as “the project”) at Villages Binjkote and Darramura of Kharsia Tehsil, District Raigarh in the State of Chhattisgarh. The Petitioner has completed the steam blowing in the boiler in September, 2017 and all other activities of boiler have been completed by 5.12.2017.

3. The Commission vide order dated 2.2.2017 in Petition No. 8/MP/2017 had allowed drawal of start-up power and injection of infirm power from Second Unit (Unit No.1) of the project for testing including full load testing till 31.7.2017 or up to the declaration of commercial operation of the Unit No.1, whichever is earlier. Subsequently, the Commission vide order dated 31.7.2017 in Petition No. 147/MP/2017 had further allowed extension of time upto 31.12.2017 or actual date of Commercial Operation, whichever is earlier for injection of infirm power into the grid for commissioning tests including full load test of Second Unit (Unit No.1). Further, the Commission vide order dated 2.1.2018 in Petition No. 265/MP/2017 allowed extension of time for injection of infirm power into the grid and drawal of start-up power for the grid for the commissioning tests including full load test of Second Unit (Unit No.1) up to 31.3.2018 or actual date of commercial operation, whichever is



earlier. The Petitioner has submitted that COD of Second Unit (Unit No.1) could not be achieved due to the following reasons:

(a) The Petitioner vide email dated 2.1.2018 informed the HTC/RUNH OEM Engineers that during the process of first synchronization on 31.12.2017, the high shaft vibrations were observed in the turbine. As per the advice of the HTC/RUNH OEM Engineers, all bearings were required to be inspected and balancing of the same was to be carried out. Further, natural cooling of turbine shaft had to be carried out as well. Accordingly, from 10.1.2018 to 19.1.2018, the inspection in the turbine Nos. 1,2,4 and 6 were carried out and in the presence of the balancing experts from M/s RUNH, the process for balancing of turbine was completed from 22.2.2018 to 29.1.2018.

(b) On 30.1.2018, during the process of commissioning activities, before rolling of turbine, TV1 and TV2 (Stop valves) passing was observed. The process of inspection and replacement of spring was carried out from 1.2.2018 upto 8.2.2018. Therefore, it was only when the issue of TV (Stop valve) spring problem was resolved, the said unit was restarted on 9.2.2018 for trial testing and commissioning activities. Further, the testing and commissioning activities were carried out continuously for two days and during the testing and trial, an abnormal sound was found to be emanating from the air preheater gearbox. Accordingly, the air preheater gearbox was opened up and gear assembly was found in damaged condition. Therefore, arranging a new gear assembly consumed a lot of time as the same is an imported item.



(c) Subsequently, as per the guidelines of the Commission, all commissioning tests were completed and the unit was made ready for carrying out the 72 hrs. reliability test which was started on 19.3.2018 and the full load 72 hrs. trial operation started w.e.f. 20.3.2018 at 12.00 hrs. However, on 21.3.2018 at 21.49 hrs., the unit stopped running abruptly and on inspection it was found that the unit had stopped due to heavy steam passing through the drum Safety Valve No.4. After dismantling, it was found that due to heavy steam passing through the drum Safety Valve No.4, the valve spindle got bent and accordingly, the said drum Safety Valve is under inspection and repair.

4. The Petitioner has submitted the revised commissioning schedule for Second Unit (Unit No.1) as under:

<b>MILESTONE</b>	<b>Planned</b>	<b>Actual</b>	<b>Reasons for Delay</b>
<u>Milestones</u>	<u>Second Unit (Unit No.1)</u>		
Chimney readiness	30.09.2016	15.10.2016	Commissioned
DCS charging	14.08.2016	12.08.2016	Commissioned
Production of qualified water from DM plant	20.08.2016	20.08.2016	Commissioned
Non-Drainable Hydro	10.02.2017	11.03.2017	Achieved
Boiler light-up	25.02.2017	28.03.2017	Achieved
Boiler chemical clean completion	16.04.2017	20.04.2017	Achieved
Turbine on barring gear	15.08.2017	30.08.2017	Achieved
Steam blowing completion	25.09.2017	22.09.2017	Achieved
Synchronization	22.10.2017	31.12.2017	Delayed due to MOP Shaft eccentricity and due to increased vibration, turbine had tripped at the cut of vibration value. Repair took considerable time.
Coal System Commissioning	31.07.2017	30.11.2017	Due to delay in commissioning of Stacker Reclaimer (M/s Elecon)
Ash Handling System Commissioning	31.10.2017	31.10.2017	Commissioned
COD	31.03.2018	30.04.2018	Technical problems observed during 72 hours Trial Run.



5. The Petitioner has submitted that the First Unit (Unit No. 2) had achieved COD on 6.10.2017 after obtaining the No Objection Certificate from Western Region Load Despatch Centre. The Petitioner has submitted that it has taken all efforts to ensure completion of the project within the time granted by the Commission and *bona fide* believes that it would be able to complete all necessary works and achieve commercial operation of the Second Unit (Unit No. 1) by 30.4.2018.

6. The Petitioner has submitted that the delay, if any, in filing the present Petition was caused due to reasons which were completely unforeseeable and beyond the foresight of the Petitioner. The Petitioner has submitted that the Second Unit (Unit No.1) was intended to achieve COD by 31.3.2018. However, the Petitioner could not have foreseen the need for the instant Petition prior to the occurrence of the circumstances. Accordingly, the Petitioner has prayed that the delay, if any, in filing the Petition may be condoned.

7. Learned counsel for the Petitioner mentioned the matter on 26.3.2018 and reiterated the submissions made in the Petition. Learned counsel requested the Commission to grant time for injection of infirm power into the grid for commissioning tests including full load test of Second Unit (Unit No.1) of the project till 30.4.2018.

8. We have considered the submissions. The Fourth Proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provides as under:

"Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view."

The above proviso in the Connectivity Regulations provides that the Petitioner can seek extension of the period for interchange of power on an application to be filed at least two months in advance of the completion of the prescribed period. The Petitioner has submitted that it could not foresee the need for the present Petition prior to the occurrence of certain circumstances like gear assembly of the air preheater gearbox is in damaged condition and arranging a new gear assembly consumed a lot of time. The Petitioner has submitted that due to heavy steam passing through the drum Safety Valve No.4, the valve spindle got bent which is under inspection and repair. Accordingly, the Petitioner has submitted that these circumstances which were unforeseen caused delay in filing of the Petition and the same was beyond the control of the Petitioner. Only due to the occurrence of the events, it was constrained to file the present Petition seeking extension of time for injection of infirm power and hence, there has been a delay. In consideration of the submissions of the Petitioner, we condone the delay, if any, in filing the Petition for reasons which are apparently beyond the control of the Petitioner.

9. The Petitioner has submitted that it has made all efforts to ensure completion of the project within time granted by the Commission but could not succeed for reasons beyond its control. The Petitioner has submitted that since gear assembly of the air preheater gearbox is in damaged condition and also due to heavy steam passing through the drum Safety Valve No.4, the valve spindle got bent which is under inspection and repair, the synchronization and commercial operation of Second Unit (Unit No.1) could not be achieved. The Petitioner has further submitted that it is seeking extension of time for injection of infirm power into the grid for commissioning tests including full load test of Second Unit (Unit No.1) of the project till 30.4.2018 for *bona-fide* reasons. Considering the



difficulties expressed by the Petitioner and in terms of the proviso to Regulation 8(7) of the Connectivity Regulations as quoted in Para 7 above, we allow extension of time for injection of infirm power into the grid for the commissioning tests including full load test of Second Unit (Unit No.1) up to 30.4.2018 or actual date of commercial operation, whichever is earlier.

10. With the above, the Petition No. 85/MP/2018 is disposed of.

**Sd/-  
(Dr. M. K. Iyer)  
Member**

**Sd/-  
(A. S. Bakshi)  
Member**

**Sd/-  
(A.K. Singhal)  
Member**

**Sd/-  
(P.K. Pujari)  
Chairperson**

